2811

भारत का जो दृष्टिकोण हैं, उससे सोवियत सरकार को एक बार फिर अवगत करा दिया गया था ।

(ख) सोवियत सरकार ने भारतीय दृष्टि-कोण नोट कर लिया है। हमें आजा है कि इस मामले पर अपनी भावी नीति निर्धारित करते समय वे इस बात को अपने मन में रखेंगे।

 (ग) सरकार इस प्रकार की किसी व्यवस्था से अवगत नहीं है।

t[THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) India's point of view regarding Soviet supply of aims to Pakistan was once again made known to the Soviet Government.

 \blacktriangleright (b) The Soviet Government took a note of India's point of view. We hope they will bear tlus in mind in their future policy on this issue.

(c) Government arc not aware of any such arrangement.]

DEVELOPMENTS IN VIETNAM AFTER HO CHI Minh's death

1052. SARDAR HARGHARAN SINGH DUGAL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any significant developments have taken place in the Vietnam situation after the passing away of the President Ho Chi Minh of North Vietnam and if so, the details thereof;

(b) whether, any initiative has been taken by the Government of India to solve the Vietnam issue after the death of President Ho Chi Minh of North Vietnam, and if so, the details thereof; and

(c) what is the Government's assessment of the present situation of the Vietnam conflict?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) The Government of India are not aware of any significant development having taken place in DRVN after the death of the late President Ho Chi Minh.

■f[] English translation.

(b) The Government is in constant touch with the parties involved in the Vietnam conflict. Apart from this the Foreign Minister in his address on October 2, 1969 to the U.N. General Assembly referred to the Vietnam issue. The relevant portion of the Foreign Minister's speech is laid on the Table of the House. *[See* below.]

to Questions

(c) Government hope that all parties concerned will deescalate the conflict and resolve it peacefully at the conference table and not on the battlefield. The situation is being watched carefully.

Copy of the extract of speech made by the Foreign Minister on October 2, 1969 in U.N. General Assembly

".....In Asia, too, we see conflicts which have persisted from the days of the founding of this great Organisation. lam referring specifically to Vietnam and to West Asia.

"There has been no lack of appreciation of a desire to achieve peace in Vietnam. But to what extent has this desire been translated into action ? The stoppage of US bombing of DRVN has enabled talks to take place in Paris to find a peaceful solution. The next steps have now to be taken. All parties to this dispute agree that the people of Vietnam should be left free to determine their own destiny, and no one seems to hold a brief for keeping foreign forces in that land. The first step to be taken is the immediate cessation of hostilities. Thereafter necessary arrange ments have to be made for the withdrawal of foreign troops to enable the people of Vietnam to decide their future free from foreign interference. This process can be carried out effectively only if arrangements which inspire the confidence of all parties concerned can be established. The first step would, therefore, be to have a Go vernment which is adequately representa tive to command the confidence and support of all sections of the people. Such a Government would be in a position in Vietnam to supervise the withdrawal of foreign forces and prepare for holding of their elections. To facilitate this process for bringing peace in Vietnam the inter national community should pledge its full co-operation and support......"

ISSUE OK DIPLOMATIC PASSPORTS

1053. SHRI LOKANATH MISRA . SHRI M. RUTHNASWAMY !

Will the Minister of EXTERNAL AFFAIRS be pleased to state whether

Government of nciia would lay on the Table of the House a detailed statement indicating nai n-s of persons, political personalities an 1 otherwise, who were issued diplomatic passports during the last five years ?

THE DEPUTY MINISTER IN THE MINISTRY OL EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : A list of non-officials who were given diplomatic passports during the period ist August, 196 , had been laid on the Table of the Rajya Sabha in reply to Unstarred Ques ion No. 1455 answered on 29th Augus, 1968. *{See* below} However, infon v.ition is now being brought up-to-d tte and will be laid on the Table of the House in due course.

ISSUE OP DIPLOMATIC PASSPORTS

1455. SHRI 1 ANKA BEHARY DAS : Will the PRIMi; MINISTER be *pit* to state :

(a) what arc he conditions for issuing diplomatic p;i 1 officials and non-officials ;

^b) the nam s of non-officials who were given dip omatic passports during the last 5 y

(c) wheth	' i i on was made
in anybody's	:ind

(d) if so, in ,ise and for what reasons ?

THE PRIMI- MINISTER OF INDIA (SHRIMATI IXDIRA GANDHI)

(a) The issue of diplomatic passports is, at present, egulated in terms of the Passports Rule;, 1967, and the List as placed on the Table of the Lok Sabha, with reference to Unstarred Question No. 4754 ans> ered on 18-12-1967, is attached.

(b) Information is being collected and will be laid 01 the Table of the House i n due course

(c) No, Sir.

(d) Does in l arise.

List of persons ordinarily given diplomatic passports

The following persons will ordinarily be given diplomatic passports :— 1. President if India. *i*. Vice-President of India.

- Prime Minister—former Prime Ministers.
- 4. Deputy Prime Minister.
- 5. Former President of India. Former Vice-President of India.
- 6. Governors of States.
- 7. Chief Justice of India.
- 8. Lieutenant Governors.
- 9. Speaker of the Lok Sabha.
- 10. Cabinet Ministers of the Union Government.
- 11. Chief Ministers of States and of Union Territories, Ministers of State of the Union.
- 12. Members of Parliament proceeding outside India on the business of the Government of India or as members of Parliamentary Delegations.
- Members of the Planning Commission, Judges of the Supreme Court, Chief Justices of High Courts, Attorney General, Comptroller & Auditor General, Chairman of the U-P.S.C, Chief Election Con) Cabinet Ministers 0 . Solicitor, General, —proceeding outside India on Govt, business.
- 14. (a) Indian Ambassadors and High Commissioners ;
 - (b) Officers of the Indian Foreign Service and such officers of the Indian Foreign Service (B) who are given diplomatic status;
 - (c) Officers and Attaches employed in the Indian Missions & Posts including International Commissions and granted diplomatic status by the Govt, of India in the Ministry of External Affairs;
 - (d) Wives or husbands or official hostesses, as the case may be, mentioned in sub-item (a), and wives or husbands of the Officers mentioned in sub-items (b) and (c) and their dependent sens below the age of 24 and depen dent daughters if travelling with their parents or proceeding to the posts/missions in which the officers are stationed or returning to India from such posts.
- 15. Retired Ambassadors of Grade I.